

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.2220 of '1997

New Delhi, this 3rd day of March, 1998.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)
HON'BLE DR A. VEDAVALLI, MEMBER(J)

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Vijay Bahadur
S/o Shri Moti Lal
C/o Shri Sant Lal, Advocate
C-21(B) New Multan Nagar
Delhi-110056.

... Applicant

By Advocate: Shri Sant Lal

versus

Union of India, through

1. Secretary,
Ministry of Communications
Department of Posts
Dak Bhawan
New Delhi-110 001.
2. The Chief Postmaster General
Delhi Circle
Meghdoot Bhawan
New Delhi-110001.

... Respondents

By Advocate: Shri Rajeev Bansal

O R D E R (ORAL)

Mr K. Muthukumar, M(A)

Heard the learned counsel for the parties.
The learned counsel for the respondents, on the basis of the direction given on 17.2.98, has produced the necessary Answer Sheets in respect of Paper-I and Paper-III of the examination held on 28.7.96 in which the applicant is reported to have secured 39.1/2 and 36 marks respectively. The minimum qualifying marks being 40% in each Paper, the applicant could not declared to be successful. Even in respect of Paper-I it is only at the request of the applicant, the

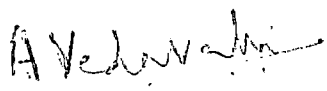
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respondents re-checked the total and corrected the total from 35.1/2 to 39.1/2. The grievance of the applicant is that, had he been informed in time about the re-checking and correction of the total, he would not have approached this Tribunal. The learned counsel for the applicant, therefore, submits that the Tribunal may consider imposing cost on the respondents for their lapse.

We have heard the learned counsel for the parties and have carefully perused the records. It is true that the respondents could have informed the applicant in time to save unnecessary litigation in this behalf. But we do not find any justification to impose cost as there is no wilful attempt to harass the applicant. Accordingly, no further grievance survives in this case and this application is, therefore, dismissed with no order as to costs.


(Dr A. Vedavalli)
Member(J)


(K. Muthukumar)
Member(A)